

(5)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated: this the 1st day of APRIL 2008

Original Application No. 1670 of 2005.

Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Mr. N.D. Dayal, Member (A)

Badam Singh, S/o late Shri Asharfi Singh, at present resident of 546, B-1, Transport Nagar Dhumanganj, Allahabad.

... Applicant

By Adv: Sri P.N. Srivastava

V E R S U S

1. Union of India through General Manager, Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, North Central Railway, Headquarters Allahabad, Allahabad.
3. Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad.

... Respondents

By Adv: Sri P.N. Rai

O R D E R

By Justice A.K. Yog, Member (J)]

Learned counsel for the applicant is not present. Sri P.N. Rai appears on behalf of the respondents. Order sheet shows that the applicant is prosecuting this case casually.

2. On 02.02.2006 a Division Bench of this Tribunal had required that ^{an} delay condonation application to be filed. Note submitted by the registry shows that learned counsel for the applicant was of ^{an} noticed of

An

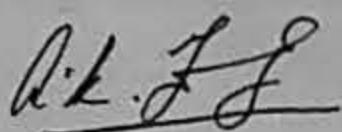
(6)

the said requirement. Office note dated 02.11.2007 shows that no delay condonation application has been filed as yet.

3. Scrutiny report indicates that OA indicates that the OA is time barred. Perusal of the OA also shows that the OA is beyond the prescribed period of limitation and was highly belated. It is settled rule of law that Court does not help those who sleeps. The OA is dismissed accordingly being time barred. No costs.



Member (A)



Member (J)

/pc/